

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

ITEM No. 110

Comp. Appl/38(CH)2024

in

Company Appeal No.3/Chd/Chd/2022

(Disposed of on 26.03.2023)

**IN THE MATTER OF:-**

KPR Infrastructure Pvt. Ltd.

...Petitioner

Vs.

ROC, Chandigarh

...Respondent

**Under Section: 252(1), R 11 NCLT**

**Order delivered on 12.07.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the petitioner**

: Mr. Kulwinder Bhargav, Advocate

**For the Income Tax  
Department**

: Mr. Yogesh Putney, Senior Standing  
Counsel

**ORDER**

A date is requested by learned counsel for the applicant on the ground that the arguments are to be addressed by his senior counsel Mr. Dharam Bir Bhargav as he could not appear today due to some personal difficulty. Request accommodated. List the matter on 23.08.2024.

Sd/-  
**(UMESH KUMAR SHUKLA)  
MEMBER (TECHNICAL)**

Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)  
MEMBER (JUDICIAL)**